- (b) if so, the number of posts of judges in each High Court lying pending as on the 1st November, 1986 and since when; ana
- (c) what criteria would be adopted to fill up the posts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ); (a) The Government have ' recently reiterated the instructions prescribing a time. schedule wherein the Chief Justices, the Chief Ministers and the Governors of the States have to send their recommendations and requested them to adhere to it so that the vacancies of Judges are filled in expeditiously.

- (b) As on 1-11. 1986 there were 70 vacancies of Judges in the High Courts. The dates from which these vacancies are lying vacant are given in the attached statement. [See Appendix CXL, Annexure No. 26]
- 21 fresh appointments of Additional Judge/Judges of the High Courts have been approved by the President and will be notified shortly.
- (c) Appointments of Judges of the High Courts are made in terms of the relevant provisions of the Con. stitutions. No other criteria has been adopted to fill up tha vacancies.

Restructuring of Public Sector Undertakings

- 665. SHRIMATI KRISHNA KAUL: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government propose to undertake a radical restructuring of the Public Sector Undertakings thereby closing down the units that are constantly running into losses for the past several years;
 - (to)! if so, what are the details thereof; and

(c) if the answer to part (a) above be in the negative, what steps Government are taking to improve the working of such undertakings which are running into losses?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TE-WARY): (a) No, Sir. There is no such policy decision on closure of continuously loss incurring enterprises.

- (b) Does not arise.
- (c) The steps taken by the Government to improve the performance differ from enterprise to enterprise depending on their specific problems. However, in general, the steps taken to improve performance of these enterprises include close monitoring of their performance at various levels and holding of periodic performance review meetings by the concerned administrative Ministres j Departments and taking appropriate steps to remove the bottlenecks if any; structural reorganisation like formation ot holding companies; technology up-gradation; modernisation and rehabilitation of plant and equipment; adoption of improved maintenan«e practices; inventory control; product diversification and improvement in product mix; training and retraining of personnel; emphasis on cost control and cost reduction and encouragement of labour participation in management.

. Pending cases and. vacancies i» Madras High Court

666. SHRIV. GOPALSAMY: SHRIK. GOPALAN:

Will the Minister of LAW AND JUSTICE be pleased *to* state:

- (a) how many cases are pending before the Madras High Court for disposal, category-wise as on date;
- (b) how many, among these are more than three years old, five years old and also ten years old;